

[Placed in Library, see No. LT-151/69.]

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : On behalf of Shri Vidyacharan Shukla, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

(1) S. O. 381 published in Gazette of India dated the 28th January, 1969 constituting the Indian Medical and Health Service.

(2) The Indian Medical and Health Service (Recruitment) Rules, 1969, published in Notification No. G. S. R. 259 in Gazette of India dated the 15th February, 1969.

The Indian Medical and Health Service (Cadre) Rules, 1969, published in Notification No. G. S. R. 260 in Gazette of India dated the 15th February, 1969.

(4) The Indian Medical and Health Service (Initial Recruitment). Regulations, 1969, published in Notification No. G. S. R. 261 in Gazette of India dated the 15th February, 1969. [Placed in Library. See No. LT 152/69].

PAPERS UNDER COMPANIES ACT

The Deputy Minister in the Department of parliamentary Affairs, and in the Ministry of Shipping & Transport Shri Iqbal Singh I beg to lay on the Table

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.

(i) (Review by the Government on the working of the Hindustan Shipyard Limited for the year 1966-67.

(ii) Review by the Government on the working of the Mogul Line Limited for the year ended the 31st December, 1967. [Placed in Library. See No. LT-153/69.]

(2) A copy of the Hoogly River Bridges Act, 1968 (President's Act No. 32 of 1968) published in Gazette of India dated the 29th November, 1968 under sub-section (3) of section 3 of the

West Bengal State Legislature (Delegation of Powers) Act, 1968. [Placed in Library. See No. LT-154-59.]

(3) A copy of the Paradip Port Trust (Procedure at Board Meetings) Amendment Rules, 1968, published in Notification No. G.S.R. 10 in Gazette of India dated the 4th January, 1969, under sub section (3) of section 122 of the Major Port Trusts Act, 1963. [Placed in Library. See No. Lt-155/69.]

12.30 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :-

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th February, 1969, has passed the enclosed motion referring the Indian Medicine and Homoeopathy Central Council Bill, 1968, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

"That the Bill to provide for the constitution of a Central Council of Indian Medicine and Homoeopathy and the maintenance of a Central Register of Indian Medicine and Homoeopathy and for matters connected therewith, be referred to a Joint Committee of the Houses consisting of 33 members 11 members from this House, namely :-

1. Shri J. C. Nagi Reddy
2. Shri Suresh J. Desai
3. Shri Sheel Bhadra Yajee
4. Shri Narayan Patra
5. Shri Lokanath Misra
6. Dr. Bhai Mahavir
7. Shri Jagat Narain
8. Shri N.P. Chaudri
9. Shri S.D. Upadhyaya
10. Shri M.P. Bhargava
11. Shri Krishan Kant

and 22 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall

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be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make ;

that the Committee shall make a report to this House by the first day Sixty-ninth Session ; and

that this House recommends to the Lok Sabha that the Lok Sabha to join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to be Joint Committee."

PUBLIC ACCOUNTS COMMITTEE
FORTY-NINTH REPORT

SHRI DATTATRAYA KUNTE (Kolata) : I beg to present the Forty-ninth Report of the Public Accounts Committee on action taken by Government on the recommendations of the Public Accounts Committee contained in their Twenty second Report on Third Five Year Plan of the Railways-Chapter I and Paragraphs 16-17 of the Audit Report (Railways), 1967.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-TARY AFFAIRS & TRANSPORT (SHRI RAGHU RAMAIAH) : With your permission, Sir, I rise to announce that Government Business in house during the week commencing 3rd March, 1969, will consist of :

(1) Further discussion on the Railway Budget for 1969-70.

(2) Discussion on the Resolution to be moved by Shri Shri Chand Goyal seeking disapproval of the Customs (Amendment) Ordinance, 1969 and consideration and passing of the Customs (Amendment) Bill, 1969.

(3) General discussion on the General Budget for 1969-70.

SHRI SURENDRANATH DWI-VEDY (Kendrapara) : Sir, in this programme I do not find any mention about the motion moved by the Home Minister on the Report of the

Committee on Defections. As you know, the Congress-Swatantra coalition has come into being in Bihar and it has taken four defectors from BKD, although this Committee has recommended that no defector should be given any post. This is a very important matter. Therefore, discussion on this report and this issue should be held sometime next week.

श्री प्रकाशवीर शास्त्री : (हापुड़) अध्यक्ष महोदय, मैं आप के द्वारा संसद कार्य मंत्री से एक निवेदन करना चाहता हूँ। पिछले अधिवेशन में भी मैं ने यह निवेदन किया था कि नो डे मोशन के सम्बन्ध में कोई एक निश्चित पद्धति अपनानी चाहिए जिससे उस के अन्तर्गत ऐसे महत्वपूर्ण मामले सदन में विचारार्थ आ सकें जोकि काफ़ी समय से घ्रा नहीं रहे हैं।

उदाहरण के लिए मैं आप को बतलाऊँ कि यह गांधी जन्म शताब्दी का साल है। श्री टेकचन्द कमेटी की रिपोर्ट जोकि मध्य निषेध के सम्बन्ध में है कई वर्ष पूर्व आ चुकी है उस के हेतु इस प्रकार का एक नो डे मोशन वाला प्रस्ताव भी दे रक्खा है। मैं चाहता हूँ कि इस के लिए कोई एक सामान्य प्रक्रिया निर्धारित कर दी जाय जिसके अन्तर्गत इस तरह के प्रस्ताव एक सेशन में लिये जा सकें। इस बजट अधिवेशन के दौरान या 4-5 उस प्रकार के प्रस्ताव ले लिये जायें। यदि ऐसी कोई प्रक्रिया निर्धारित हो जायगी तो फिर यह टेकचन्द कमेटी की रिपोर्ट जोकि मध्य निषेध के सम्बन्ध में है उस के ऊपर अवश्य विचार हो जायगा।

श्री बलराज मजोक : (दक्षिण दिल्ली) श्री द्विवेदी ने डिफ़ेंस कमेटी की रिपोर्ट को सदन के सामने पेश करने और उस पर शीघ्र विचार करने के बारे में जो कहा है मैं उसका समर्थन करना चाहता हूँ। द्विवेदी जी का सुभाव बड़ा महत्वपूर्ण है। अब जबकि नई मिनिस्ट्रियां बन रही हैं और कुछ मिनिस्ट्रियों के स्टेबिल तोर पर चलने की सम्भावना है इसलिए इस डिफ़ेंस कमेटी की रिपोर्ट पर हाउस में